

WRITTEN ANSWERS TO STARRED QUESTIONS

GOVERNMENT OF INDIA
MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS
(DEPARTMENT OF PERSONNEL & TRAINING)

RAJYA SABHA
STARRED QUESTION NO. 234
(TO BE ANSWERED ON 24.03.2022)

WITHDRAWAL OF GENERAL CONSENT TO CBI

234 SHRI SUSHIL KUMAR MODI:

Will the **PRIME MINISTER** be pleased to state:

- (a) the States which have withdrawn general consent to the CBI to investigate cases in the State;
- (b) the number of investigation requests pending for consent with State Governments, State-wise details thereof during the past three years;
- (c) the number of specific cases in which permission has been granted by the above mentioned States;
- (d) the number and value of bank fraud cases pending consent by States, the State-wise details thereof; and
- (e) whether Government is considering to strengthen the CBI, the details thereof?

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE
(DR. JITENDRA SINGH)**

(a) to (e): A statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY OF RAJYA SABHA STARRED QUESTION NO. 234 FOR ANSWER ON 24.03.2022 BY SHRI SUSHIL KUMAR MODI REGARDING RECRUITMENT WITHDRAWAL OF GENERAL CONSENT TO CBI

(a): The following States have withdrawn general consent to the CBI to investigate cases:-

S. No.	Name of State	Date of withdrawal of consent
1	Mizoram	17.07.2015
2	West Bengal	18.11.2018
3	Chhattisgarh	10.01.2019
4	Rajasthan	19.07.2020
5	Maharashtra	21.10.2020
6	Kerala	04.11.2020
7	Jharkhand	05.11.2020
8	Punjab	06.11.2020
9	Meghalaya	09.02.2022

(b): The number of investigation requests of CBI pending for consent with different States for the period 2019 to 2022 (up to 28.02.2022) are as following: -

S. No.	Name of State	Number of requests pending
1	Mizoram	0
2	West Bengal	06
3	Chhattisgarh	08
4	Rajasthan	02
5	Maharashtra	132
6	Kerala	02
7	Jharkhand	07
8	Punjab	16
9	Meghalaya	0
	TOTAL	173

(c): The number of cases in which permission has been granted by States during the period 2019 to 2022 (up to 28.02.2022) are as following: -

S. No.	Name of State	Number of permissions granted
1	Mizoram	0
2	West Bengal	0
3	Chhattisgarh	01
4	Rajasthan	09
5	Maharashtra	52
6	Kerala	04
7	Jharkhand	08
8	Punjab	27
9	Meghalaya	0
	Total	101

(d): The number and value of bank fraud cases pending for grant of consent by States for the period 2019 to 2022 (up to 28.02.2022) are as following:-

S. No.	Name of State	No. of requests pending	Amount involved (Rupees in Crore)
1	West Bengal	06	293.64
2	Chhattisgarh	08	157.26
3	Rajasthan	01	12.06
4	Maharashtra	101	20312.53
5	Punjab	12	298.94
Total		128	21074.43

(e): CBI functions within a well-established legal and procedural framework, deriving its powers under the Delhi Special Police Establishment Act (DSPE) Act, 1946. Government has also taken various measures for strengthening the CBI, which, inter-alia, include upgradation of infrastructure for enhancing capacities viz. –

- (i) Capacity Building of officers;
- (ii) Up-gradation of ICT Infrastructure;
- (iii) Centralized Technological Vertical (CTV) under the Technical and Forensic Support Units (TAFSUs) to support specialized crime investigation;
- (iv) Modernization of CBI Academy, Ghaziabad; and
- (v) Comprehensive Modernization of CBI Branches/offices.
